

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-247(PB)/2023**

**IN THE MATTER OF:**

Exotic Buildcon Private Limited

.... Petitioner/Applicant

**Order u/S. 10 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Saurabh Jain, Adv. Swarnika Aggarwal  
For IT Department : Mr. Vipul Aggarwal, Sr. St. Counsel with Ms. Sakshi Shairwal, Jr. St. Counsel and Mr. Gibran Naushad, Jr. St. Counsel

**ORDER**

1. Mr. Saurabh Jain, Ld. Counsel appears physically along with Ms. Swarnika Aggarwal, Ld. Counsel on behalf of the Petitioner.
2. Ms. Sakshi Shairwal, Ld. Counsel for the Income Tax Department appears through VC.
3. On a query as to whether a case of Medors Biotech Pvt. Ltd. pending before the Rohini Court, Delhi is disclosed in the petition and the documents relating to that are filed or not, Ld. Counsels for the Petitioner are not able to state clearly whether they have disclosed the same in the petition. They seek some more time to go through the petition.
4. To enable the Ld. Counsels for the Petitioner to prepare the case on facts properly, we are inclined to adjourn the matter **to 10.07.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**